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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 619/2021 & CRL.M.A. 7163/2022

MANISH

..... Petitioner

versus

STATE

..... Respondent

3

+ BAIL APPLN. 2612/2021

AZAD BILLU @ BALLU

..... Petitioner

versus

STATE NCT OF GOVT. OF DELHI

..... Respondent

4

+ BAIL APPLN. 3171/2021

UMESH

..... Petitioner

versus

STATE (NCT OF DELHI)

..... Respondent

**MEMO OF APPEARANCE**

Ms Prabhsahay Kaur, Ms Kamna Vohra, Ms Rachna Tyagi, Ms Bhavna Vijay and Ms Bindita Chaturvedi, Advs. for BBA.

Ms Aishwarya Rao and Ms Mansi Rao, Advs. for victims/prosecutrix

Ms Neelam Narang, Addl. PP/Rape Crisis Cell Incharge, DCW with Ms Yamni Phazang, Legal Supervisor, Rape Crisis Cell, DCW

Mr Ajay Vikram Singh, APP for State

SI Mohan, PS-SRRS in BAIL APPLN. 619/2021

SI Naresh Kumar, PS-Pul Prahladpur in BAIL APPLN. 2612/2021

SI Neha, PS-Gokal Puri in BAIL APPLN. 3171/2021

Mr Ajay Verma and Mr Gaurav Battachry, Advs. for DSLSA in BAIL APPLN. 2612/2021

**CORAM:**

**HON'BLE MR. JUSTICE JASMEET SINGH**

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**ORDER**  
**05.04.2023**

It is stated that the efforts of all the stakeholders are in the right direction and the files are being processed and the process of compensation is being initiated.

A status report before the next date of hearing be filed as regards the number of victims to whom the compensation has been paid and the number of applications which have been moved for grant of compensation. The same shall be done within a period of four weeks.

Re-notify on 26.05.2023.

**JASMEET SINGH, J**

**APRIL 5, 2023**

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*Click here to check corrigendum, if any*